

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-338 (ND)/2017

IN THE MATTER OF:

M/s. ARR ESS Industries (P) Ltd.

.. PETITIONER

Vs.

M/s. Woolways India Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Coram :

Order delivered on 11.9.2017

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Jatin Singal, Company Secretary

For the Respondents : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to send one more notice to the registered office of the Corporate Debtor intimating about the next date of hearing of the petition which is fixed on 21.9.2017.

Post the matter on 21.9.2017.

(Sd/-)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
11.9.2017